

and notices have also been issued to them. Still nothing has been done to evict them. In view of the fact that in some areas almost the total grazing ground has been encroached upon and thousands of cattle are now in difficulties for want of grazing grounds how early is the Government going to see that these people are evicted and the ground returned to the villagers?

**Shri Datar:** May I point out to the hon. Member that the policy of the Government is to have some land for grazing in each village. There are certain cases where there are encroachments. In some cases these encroachments are condoned because they have no other land to live in. In such cases the lands which have been formerly reserved are de-reserved. But so far as the requirements of grazing are concerned they have been duly attended to.

**Shrimati Renu Chakravartty:** In view of the answer of the hon. Minister may I know whether there have been cases of condonation in the four villages mentioned in my question?

**Shri Datar:** I am not aware whether it is there.

### रिजर्व बैंक भवन

\*७६०. श्री नवल प्रभाकर : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि १० अक्टूबर, १९५६ को आये भूचाल के कारण पालिया-मेट स्ट्रीट, नई दिल्ली पर स्थित रिजर्व बैंक के नवनिर्मित भवन में दरारें पड़ गई हैं ;

(ख) यदि हां, तो कितनी ; और

(ग) क्या यह सच है कि भवन के निर्माण में काम में लाई गई घटिया सामग्री के परिणामस्वरूप ये दरारें पड़ी हैं ?

राजस्व और प्रतिरक्षा व्यय मंत्री (श्री अ० च० गृह) : (क) और (ख). जी हां; भूचाल के बाद एक विस्तार-संधि (एक्स-पेंशन ज्वाइंट) में मामूली सी दरारें देखी गयीं पर इनसे इमारत की मजबूती किसी प्रकार कम नहीं हुई।

(ग) रिजर्व बैंक को उसके वास्तुकला-विशेषज्ञ (आर्किटेक्ट) और भवन निर्माण परामर्शदाताओं की एक फर्म से जो रिपोर्ट

मिली उनसे यह मालूम होता है कि घटिया सामान के उपयोग से ये दरारें नहीं पड़ीं। ऐसा मालूम होता है कि दरारें कुछ तो तापमान के परिवर्तनों से और कुछ भूचाल के कारण पड़ीं। पर कोई अन्तिम सिद्धान्त निकालने से पहले रिजर्व बैंक का विचार है कि किसी विशेषज्ञ भवन निर्माण इंजीनियर से और जांच करा ली जाय।

**Mr. Deputy Speaker:** The English answer may also be read out.

**Shri A. C. Guha:** (a) and (b). Yes, Sir; some cracks of a minor character which have in no way impaired the structural stability of the building were noticed in one expansion joint after the earthquake.

(c) Reports obtained by the Reserve Bank from their Architect and from a firm of structural Consultants indicate that the cracks cannot be attributed to the use of defective material. They appear to be partly due to temperature variations and partly to the earthquake tremors but before arriving at final conclusions the Reserve Bank propose to have a further survey carried out by an expert Structural Engineer.

**Shri Kamath:** We are none the wiser.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि विशेषज्ञ की नियुक्ति कर दी गई है और यदि कर दी गई है तो उसकी जांच के परिणाम कब तक सामने आ सकते हैं ?

श्री अ० च० गृह: अभी तक उस की नियुक्ति नहीं की गई है इसलिये अभी इस सम्बन्ध में किसी परिणाम के विषय में कहना कठिन है।

**Shri C. D. Pander:** It is said that the crack is due to variations in temperature. Has the Government taken care to see whether the buildings built near about these dates with the same materials have these cracks or is it the effect of temperature on that particular building alone?

**Shri A. C. Guha:** Some other buildings also in Delhi have similar cracks in their expansion joints. As I have stated, these cracks are what may be called hair cracks and they have not affected the stability of the building.

**Shri Kamath:** Has the Government received reports in recent years, since 1947, that new buildings constructed in various parts of the country have developed cracks for some reason or other, and if so, whether the Government will ask the P. W. D. to tighten their checks over the contractors?

**Mr. Deputy-Speaker:** A good suggestion for action.

**Shri Kamath:** The first part may be answered.

**Mr. Deputy-Speaker:** Yes.

**Shri A. C. Guha:** The first part of the question may be put to the other Ministry of Works, Housing and Supply.

**Shri Bhagwat Jha Azad:** May I know what is the basis of this report that this crack is not due to the use of inferior material when there is no expert like an Engineer called upon to examine this crack?

**Shri A. C. Guha:** I have stated that the reserve Bank has consulted its Architect and also the structural consultants. It is their report.

**Shri Bhagwat Jha Azad:** Architect of the Reserve Bank?

**Shri A. C. Guha:** And structural consultants also.

**Mr. Deputy-Speaker:** He wants to know whether he was the same architect who was responsible for the construction that gave the advice.

**Shri A. C. Guha:** I am not aware.

**Dr. Rama Rao:** Just now, the hon. Minister said that one of the causes of this crack is temperature variation. May I know if temperature variations have come after the constructions of this building or the Engineers know that temperature variations are there and they provide for the necessary things?

**Shri A. C. Guha:** Temperature variation alone is not the cause. It has also been accentuated by the earthquake tremors.

**Mr. Deputy-Speaker:** Are these factors known to the architects before the building was constructed?

**Shri A. C. Guha:** Before, there were no earthquake tremors of that dimension for the last few years.

**Short Service Regular Commissioned Officers**

\*761. **Shri B. D. Pande:** Will the Minister of Defence be pleased to state:

(a) whether Short Service Regular Commissioned Officers are not allowed to use their ranks after retirement;

(b) whether there is a vast disparity in Short Service Regular Commissioned Officers' pension as compared with that of Regular Commissioned Officers;

(c) whether a Short Service Regular Commissioned Officer gets a maximum pension of Rs. 150 P.M. while a regular officer gets Rs. 350 P.M.

(d) whether Short Service Regular Commissioned Officers are not allowed to commute their pensions; and

(e) if so, the reasons therefor?

**The Minister of Defence Organisation (Shri Tyagi):** (a) to (e). A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 78].

**Shri B. D. Pande:** I want to know—I have not seen the statement, of course—

**Mr. Deputy-Speaker:** I would advise the hon. Member first to study the statement and then put down any question.

**Shri B. D. Pande:** I could not lay my hand on the statement. Why does the Government not allow these S. S. R. C. people to use their titles after retirement?

**Mr. Deputy-Speaker:** That is what would have been put in the statement.

**श्री भक्त दर्शन :** क्या मैं जान सकता हूँ कि क्या सरकार ने इस बात पर विचार किया है कि इन शीर्ट सविस् कमीशन होल्डर्स को पेन्शन पर भेजने के बजाय रेगुलर कमीशन क्यों न दिया जाय ?

**श्री त्यागी :** रेगुलर कमीशन देने के वास्ते एक खास प्रकार की परीक्षा होती है और उसमें इन लोगों को भाग लेने का अधिकार है। कई बार इन लोगों को देखा जा चुका है और इन में से जो लोग उत्तीर्ण हुए उन को रेगुलर कमीशन मिल गए हैं।

**Shri Nambiar:** May I now whether there is any possibility of the S. S. R. C. people being confirmed and taken as Regular Commissioned staff ?

**Mr. Deputy-Speaker:** That is the answer given. There is a regular machinery for testing, etc.

**श्री ब० व० पांडे :** जब और लोगों को पेन्शन कम्प्यूट करने का हक है तो इन को वह हक क्यों नहीं दिया जाता है ?